

(24)

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 18/01/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TP (HC)/11/CAA/KER/2017
NAME OF THE TRANSFEROR : PRABAL MOTORS PVT LTD
NAME OF THE TRANSFERRE : POPULAR KUTTUKARAN CARS PVT LTD
UNDER SECTION : 230

S.No.	Name (in Capital)	Represented by	Signature
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1.	PAWAN JHABARKH	Counsel for the Petitioner	K.P.J
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ORDER

Counsel for Applicant present and submitted that the RD report is already on record. Therefore, **the Registry** is directed to issue notice to the Income Tax authorities. There is no requirement to send notice to other regulators, since the Companies involved in the Scheme are private. The Petitioners are directed to cause publication of notice in the newspapers one in English, preferably in 'Indian Express' - Kerala Edition and one in vernacular 'Mathru Boomi' - Kerala Edition having not less than 30 days before the next date of hearing of the petition. The Applicant is also directed to send a private notice to the Income Tax authorities along with the scheme and file proof of sending the notice to the Income Tax authorities and paper publication. Put up on **09.03.2018 at 10.30 A.M.**

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)